

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 30/RP/2023 in Petition No. 18/MP/2023**

**Subject** : Petition seeking review of the order dated 18.7.2023 in Petition No. 18/MP/2023.

**Date of Hearing** : 8.11.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Teestavalley Power Transmission Limited (TPTL)

**Respondents** : PTC India Limited and 13 Ors.

**Parties Present** : Shri Anand K. Ganeshan, Advocate, TPTL  
Ms. Harsha V. Rao, Advocate, TPTL  
Shri Jaideep Lakhtakia, TPTL

**Record of Proceedings**

The learned counsel for the Review Petitioner submitted that the instant petition has been filed for the review of the order dated 18.7.2023 in Petition No. 18/MP/2023. He submitted that the Review Petitioner is a single asset company operating under exceptional circumstances, and the O&M Expenses incurred are more than what has been provided for in the regulations, and it is a fit case for relaxing the O&M norms and allowing higher O&M Expenses.

2. The learned counsel for the Review Petitioner further submitted that the Review Petitioner's prayer for relaxing the O&M norms was rejected on the ground that the Review Petitioner had not submitted the actual O&M Expenses for the period 2012-17 at the time of framing the 2019 Tariff Regulations which is an apparent error as the Review Petitioner could not have submitted the same as its transmission asset achieved COD only in 2017. He submitted that the Review Petitioner's case is different from NETCL's case. Therefore it may not be given the same treatment.

3. The Commission directed the Review Petitioner to file its written submission on admissibility of the review petition by 27.11.2023 and observed that no extension of time would be granted.



4. Subject to the above, the Commission reserved the order on admissibility in the matter.

**By order of the Commission**

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(V. Sreenivas)  
Joint Chief (Law)

